CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No.193/94

Tuesday this the 1st day of February, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.A.Issac, Station master, Southern Railway, Shoranur.

.. Applicant

By Advocate Mr.P.Sivan Pillai(represented)

VS.

- 1. Union of India through
 The Secretary,
 Ministry of Railways,
 New Delhi.
- 2. The General Manager, Southern Railway, Madras-3.
- 3. The Divisional Railway Manager, Southern Railway, Palghat.
- The Regional Labour Commissioner, (Central), Kochi-16.

.. Respondents

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks enforcement of Annexure.A1 order of the Central Government Labour Court, Kollam dated 29.12.92 in Claim Petition No.1/88. The competent authority to enforce is named under Section 33(c) of the Industrial Disputes Act. We find that the said authority namely 4th respondent has taken appropriate action by issuance of Annexure.A4 notice. There is no negligence on the part of that authority. However, 4th respondent will complete the proceedings within three months from today.

2. Application is disposed of with the aforesaid direction. No costs.

Dated the 1st February, 1994.

P.V.VENKATARRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN